

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

O.A.No.920/2001

Dated this Thursday the 10th Day of January, 2002.

Hon'ble Shri Justice Birendra Dikshit, Vice Chairman
Hon'ble Shri B.N. Bahadur, Member (A).

Shri Shivaji J. Kadlak,
R/at, Kurla Buddha Colony,
Amar-Sewa Mandal, Pipe Line,
Gokul Pawar Chawl, Room No.199,
Mumbai - 400 070.

.. Applicant.

(By Advocate Shri S.P. Kulkarni)

Versus

1. Union of India, through
Senior Superintendent of Railway
Mail Service, Mumbai Sorting
Division, Paltan Road,
Mumbai - 400 001.
2. Postmaster General
(Mail Management), Maharashtra
Circle, G.P.O. Building, Fort,
Mumbai - 400 001.
3. Chief Postmaster General,
Maharashtra Circle, G.P.O. Bldg.,
2nd Floor, Fort, Mumbai-400001. .. Respondents.

bwb By Advocate Mrs.B.P. Shah)

ORDER (Oral)
(Per : Shri B.N. Bahadur, Member (A))

The applicant in this case comes up to the Tribunal challenging the order issued vide Corringendum dated 17.9.2001, a copy of which is annexed as Annexure A-12. Through this Corringendum, the name of the applicant appearing as candidate declared successful (document at Annexure A-13) has been cancelled.

2. Learned Counsel Shri S.P. Kulkarni who appeared for the applicant stated that he has made a

bwb ...2..

representation in regard to this grievance. A copy of the Representation is annexed at Page No.14 to 17 of the paper book at Exhibit 'C'. We have heard Learned Counsel Shri S.P. Kulkarni for the applicant and Mrs.H.P. Shah, Learned Counsel who took notice for the Respondents.

3. Since a representation has already been made and not yet been replied to, it would be proper for the respondents to decide the issue first.

4. Accordingly, this O.A. is disposed of with the following directions.

(i) The Respondent No.2 shall consider the representation stated to have been made on 1.10.2001 addressed to the Senior Superintendent of R.M.S., Mumbai Sorting Division, on merits and in accordance with law, and dispose it of by passing a speaking order. The decision so taken shall be communicated to the applicant. This direction should be complied with within a period of 2 months from the date of receipt of copy of this order.

There will be no order as to costs.

B.N. Bahadur

(B.N. Bahadur)
Member (A)

B. Dikshit

(Birendra Dikshit)
Vice Chairman.

H.